

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

COMPANY APPEAL(AT) NO.177 OF 2019

IN THE MATTER OF:

Calcutta Rubbery Factory Pvt Ltd & Ors

Appellants

Vs

Registrar of Companies, Delhi & Haryana

Respondents

For Appellant:- Mr. Ashish Middha, Advocate

For Respondents: - None.

ORDER

26.08.2019 - Despite service of notice there is no representation on behalf of Respondent-ROC, New Delhi. This being a case of striking of the name of the company from the Register of companies, reply/counter as also production of relevant record would be necessary for disposal of appeal. In the given circumstances let notice be sent to ROC concerned to file reply/counter and produce the relevant record within two weeks failing which a bailable warrant of arrest for an amount of Rs.10000/- shall be levied for personal appearance of the Respondent-ROC. Registry shall bring it to the notice of the Bench whether the order has been complied with within the given period of two weeks.

2. Post the matter for admission (after notice) on **16th September, 2019.**

(Justice Bansilal Bhat)
Member (Judicial)

BM/NN